

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Custom Appeal No. 89223 of 2013

(Arising out of Order-in- Appeal No. 820 (ADJN.EXP) 2013
(JNCH)/EXP.200 dated 29.08.2013 passed by the Commissioner of
Customs (Appeals), Mumbai II)

Benudar Samal

.....Appellant

**6/107 Customs Quarters,
Adenwala Road, Matunga, Mumbai**

Vs.

**Commissioner of Customs, Export, Nhava
Sheva**

.....Respondent

JNCH, Post Uran, Dist. Raigad, Sheva

APPEARANCE:

None for the appellant

Shri S.B. Hatangadi, AC(AR) for the respondent

**CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)**

FINAL ORDER No: A/85658/2023

DATE OF HEARING: 25-04-2023

DATE OF DECISION : 25-04-2023

Per: Coram

It is seen from the records that appellant has not been represented on the last several occasions of listing for disposal and despite several adjournments having been granted.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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